कार्यक, लोक शिक्षायत तथा रेल विभाग
(कार्यक और रेल विभाग)
अधिसूचना

नई दिल्ली, 4 अक्टूबर, 2010

का.आ. 24113(अ)—केंद्रीय सरकार, शिक्षा, शिक्षा और विभाग, 1985 (1985 का 13) को धारा 14 को
उप-धारा (2) द्वारा प्रदत्त राष्ट्रीय शिक्षा योजना का प्रयोग करते हुए 18 अक्टूबर, 2010 को उस तारीख के रूप में विनिर्दिष्ट करती है, जिसको
और जिससे ही उक्त अधिनियम की धारा 14 की उपधारा (3) के उपर्युक्त नीचे उल्लिखित उन संगठनों को, जो सरकार को न्यायिक या
ेक्सथानियन सोसाइटियों तथा कार्यक जोड़ी जाएँगी, अथवा—

उक्त अधिनियम की अनुमयों में क्रम संख्या 202 और उससे संबंधित नियमों के परिसरों में निम्नलिखित क्रम संख्या और
नियमों जोड़ी जाएँगी, अथवा—

<table>
<thead>
<tr>
<th>क्र. सं.</th>
<th>नियम/सोसाइटी/अन्य प्राधिकरण का नाम</th>
<th>स्थानीय एवं परिचार कार्य अनुसार संथित नियम ।</th>
</tr>
</thead>
<tbody>
<tr>
<td>203</td>
<td>राजशाही नवीकरण शिक्षा विभाग रेलवे, नई दिल्ली</td>
<td>स्वास्थ्य एवं परिचार कार्य अनुसार संथित नियम ।</td>
</tr>
</tbody>
</table>
| 204    | भारत व्यापार संथित नियम (आईडी.पी.अ.) | कम्पनी अधिनियम, 1956 (1956 का 1) की

[फ.स. भ/13030/1/2009-ए.]

उप्रेक्षा कपूर, संयुक्त सचिव,

प्रियारी: मूल अधिनियम भारत के राजपत्र में दिनांक 2 मई, 1986 को स.का.नि. 730(अ), द्वारा प्रकाशित की गई थी, तत्पश्चातः
उसमें निम्नलिखित अधिनियम संशोधन द्वारा संशोधन किया गया—

(1) स.का.नि. 1172(अ), दिनांक 31 अक्टूबर, 1986
(2) स.का.नि. 84(अ), दिनांक 6 फरवरी, 1987
(3) स.का.नि. 409(अ), दिनांक 20 अप्रैल, 1987

3868 GI/2010 (1)
S.O. 2411 (E).—In exercise of the powers conferred by sub-section (2) of Section 14 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby specifies the 18th day of October, 2010 as the date on and from which the provisions of sub-section (3) of Section 14 of the said Act shall apply to the organisations mentioned below, being the societies and statutory organisations owned or controlled by the Government and makes the following amendments in the notification of the Government of India, in the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) number G.S.R. 730 (E), dated the 2nd May, 1986, namely:—

In the Schedule to the said notification, after serial number 202 and the entries relating thereto, the following serial numbers and entries shall be inserted.

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of the Corporation / Society / Other Authority</th>
<th>Status</th>
</tr>
</thead>
<tbody>
<tr>
<td>203</td>
<td>Jawaharlal Institute of Post Graduate Medical Education and Research (JIPMER), Puducherry</td>
<td>Autonomous Body/Organisation under the Ministry of Health and Family Welfare</td>
</tr>
<tr>
<td>204</td>
<td>India Trade Promotion Organisation (ITPO)</td>
<td>Registered under the Companies Act, 1956 (1 of 1956).</td>
</tr>
</tbody>
</table>

Note: The Principal notification was published in the Gazette of India vide number G.S.R. 730(E), dated the 2nd May, 1986 and subsequently amended vide following notifications numbers:—

1. G.S.R. 1172(E), dated the 31st October, 1986,
2. G.S.R. 84(E), dated the 6th February, 1987,
3. G.S.R. 409(E), dated the 20th April, 1987,
4. G.S.R. 542(E), dated the 11th July, 1995,
5. G.S.R. 748(E), dated the 17th December, 1998,
6. G.S.R. 8(E), dated the 4th January, 2002,
7. G.S.R. 499(E), dated the 23rd August, 2006,
8. S.O. 1228(E), dated the 25th day of July, 2007,
9. S.O. 1823(E), dated the 25th day of October, 2007,
10. S.O. 906(E), dated the 22nd day of April, 2008,
11. S.O. 2580(E), dated the 31st day of October, 2008,
12. S.O. 2824(E), dated the 1st day of December, 2008 and

[ F.No. P-130301/2009-AT]
RAJEEV KAPOOR, Jt. Secy.